

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

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Minutes of NC-V meeting due for 29.01.2015 and actual held on 03.02.2015

The meeting No.39/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 29.01.2015 and actual held on 03.02.2015 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Asstt. Director	MSME
4.	Shri J.D.Giri, Vice President	AEPC
5.	Shri R.L. Meena, FTDO	DGFT

At the outset, the Minutes of NC-V Meetings No.36/AM-15 dated 08.01.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.39/AM-15 dated 29.01.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING : 39/84-ALC3/2014
NUMBER **MEETING DATE** :29.01.2015

1	Case No.:2/10/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:39/84- ALC3/2014 29.01.2015	Status: Deferred
	HQ File :01/84/050/00057/AM15	RLA File :05/24/040/00363/AM14	Lic.No/Date:0510386126 09.05.2014	Defer Date 26.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. The DIPP has issued a deficiency letter to the firm. The firm has sought some time for reply of the DIPP's letter. Therefore it was decided to await the same and defer the case for re-listing on 26.02.2015.				

2	Case No.:3/20/84-ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:39/84- ALC3/2014 29.01.2015	Status: Deferred
	HQ File :01/84/050/00136/AM15/	RLA File :03/94/040/01117/AM14/	Lic.No/Date:0310782585 23.05.2014	Defer Date 26.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 26.02.2015.				




Case No.: 28/20/84-ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Deferred
HQ File :01/84/050/00161/AM15/	RLA File :56/24/040/00017/AM15/	Lic.No/Date:5610004332 11.07.2014	Defer Date: 26.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. A deficiency letter has also been issued to the applicant firm by D/o C& PC on 29 th Oct, 2014. Therefore it was decided to remind the M/o C & PC for their comments and defer the case for re-listing on 26.02.2015.			

Case No.: 22/20/84-ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Deferred
HQ File :01/84/050/00155/AM15/	RLA File :10/24/040/00035/AM15/	Lic.No/Date:1010058656 25.09.2014	Defer Date: 26.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP and C& PC. A deficiency letter has also been issued by the Department of C & PC vide their letter dated 17.10.2014. Therefore it was decided to remind M/o C & PC for their comments and defer the case for re-listing on 26.02.2015.			

Case No.: 3/39/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Approved
HQ File : 01/84/050/00314/AM15	RLA File : 03/94/040/00847/AM14	Lic.No/Date:0310789680 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their ID Note No. 37(5)/105/2014-15/11 dated 03.02.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	52% Linen 48% Cotton woven Fabrics(Net content of 100% spun linen yarn in export product shall be 3399.739 Kgs)	6537.960 Kgs	100% Wet Spun linen yarn	3638 Kgs (including 7% wastage)

The denier of yarn/fabric should be match in export and import The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.: 4/39/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Approved
	HQ File : 01/84/050/00315/AM15	RLA File : 03/94/040/00926/AM14	Lic.No/Date:0310789681 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their ID Note No. 37(5)/106/2014-15/12 dated 03.02.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen Dyed Fabrics (Net content of Spun Linen fabric should be 2720.570 Kgs in export product)	2720.570 Kgs	100% Wet Spun linen yarn	2911 Kgs (including 7% wastage)

The denier of yarn/fabric should be match in export and import The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

7	Case No.: 8/39/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Approved
	HQ File : 01/84/050/00319/AM15	RLA File : 03/94/040/00848/AM14	Lic.No/Date:0310789671 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	55% Linen 45% COTTON Woven fabrics (Net content of Spun linen yarn should be 521.41 Kgs in export product)	948.024 Kgs	100% Wet Spun linen yarn	557.91 Kgs (including 7% wastage)

The denier of yarn/fabric should be match in export and import.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.: 9/39/84-	Party Name: BOMBAY	Meet No/Date:39/84-	Status:
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ALC3/2014	RAYON FASHIONS LIMITED	ALC3/2014 29.01.2015	Approved
HQ File : 01/84/050/00320/AM15	RLA File : 03/94/040/001042/AM15	Lic.No/Date:0310789682 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	45% cotton 55% Linen Dyed Fabrics (Net content of Spun linen yarn should be 805.695 Kgs in export product)	1464.900 Kgs	100% Wet Spun linen yarn	862.093 Kgs (including 7% wastage)
2.	48% cotton 52% Linen Dyed Fabrics (Net content of Spun linen yarn should be 5563.209 Kgs in export product)	10698.480 Kgs	100% Wet Spun linen yarn	5952.634 Kgs (including 7% wastage)
3.	100% Linen Dyed Fabrics (Net content of Spun linen yarn should be 852.040Kgs in export product)	852.040 Kgs	100% Wet Spun linen yarn	911.68 Kgs (including 7% wastage)
4.	100% Linen Dyed Fabrics (Net content of Spun linen yarn should be 2911.080 Kgs in export product)	2911.080 Kgs	100% Wet Spun linen yarn	3115 Kgs (including 7% wastage)

The Denier of yarn/fabric should be match in export and import both.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

9	Case No.: 5/39/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Approved
	HQ File : 01/84/050/00316/AM15	RLA File : 03/94/040/00714/AM14	Lic.No/Date:0310789695 26.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	45% cotton 55% Linen woven Fabrics (Net content of Spun linen yarn should be 3025 Kgs in export product)	5500 Kgs	100% Wet Spun linen yarn	3236.75Kgs (including 7% wastage)	7%
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The Denier of yarn should be match in export and import both.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.: 6/39/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Approved
	HQ File : 01/84/050/00317/AM15	RLA File : 03/94/040/01008/AM14	Lic.No/Date:0310789702 26.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen Dyed Fabrics GSM-180+-10% (Net content of Spun Linen fabric should be 6963.070Kgs in export product)	6963.070 Kgs	100% Wet Spun linen yarn	7451.159 Kgs (including 7% wastage)
2.	100% Linen Dyed Fabrics GSM-166+-10% (Net content of Spun Linen fabric should be 2782.820Kgs in export product)	2782.820 Kgs	100% Wet Spun linen yarn	2977.617Kgs (including 7% wastage)
3.	100% Linen Dyed Fabrics GSM-160+-10% (Net content of Spun Linen fabric should be 5647.740Kgs in export product)	5647.740 Kgs	100% Wet Spun linen yarn	6043.082 Kgs (including 7% wastage)

The denier of yarn/fabric should be match in export and import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

11	Case No.: 7/39/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Approved
	HQ File : 01/84/050/00318/AM15	RLA File : 03/94/040/00722/AM14	Lic.No/Date:0310789697 26.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen woven Fabrics (Net content of Spun linen yarn should be 556Kgs in export product)	556 Kgs	100% Wet Spun linen yarn	594.92 Kgs (including 7% wastage)

The denier of yarn/fabric should be match in export and import.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

12	Case No.:28/26/84-ALC3/2014	Party Name: POLY LOGIC INTERNATIONAL PVT. LTD	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Approved
	HQ File :01/84/050/00213/AM15/	RLA File :56/24/040/00028/AM15/	Lic.No/Date:5610004431 29.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per repeat basis of decision taken by NC against Advance Authorisation no. 5610003167 dated 07.11.2013 in its Meeting No.44/84-ALC-3 /2013 dated 14.02.2014, detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Shade net (Knitted coloured fabric).	300000 Kgs.	HDPE Granules	155100 Kgs
			LDPE Granules	79200 Kgs
			LLDPE Granules	79200 Kgs.
			Additive Master batch U.V. Stabilizer Addit	6000 Kgs (2% of export product)
			Additive coloured Master batch	6000 Kgs (2% of export product)
			HDPE Granules for packing material	As per packing policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

13	Case No.: 1/39/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Approved
	HQ File :01/84/050/00312/AM15	RLA File : 07/24/040/00282/AM15	Lic.No/Date:0710106960 13.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments and defer the case for re-listing on 26.02.2015.




14	Case No.: 11/39/84-ALC3/2014	Party Name: BMU International	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Approved
	HQ File 01/84/050/00322/AM15	RLA File : 02/24/040/00156/AM15	Lic.No/Date:0210205217 24.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their ID Note No. 37(5)/107/2014-15/13 dated 03.02.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural silk fabrics (woven fabrics of silk) Thrown silk 1094 Kgs 20.22 &Or 40/44 Den grade 3A & above. Dupion silk 20131 Kgs 100/120 &/Or 200/250 Den grade X,XX,XXX,Super X SX.	3125 Kgs	Thrown silk yarn in Gummed and twisted 20/22 or 40/44 Denier grae3e 3A	1520 Kgs
			Dupion silk yarn (Gummed and untwisted) 100/120 &/Or 200/250 Den grade X, XX, XXX, Super X SX.	2823Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

15	Case No.: 2/39/84-ALC3/2014	Party Name: CONCEPT CLOTHING.	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Deferred
	HQ File 01/84/050/00313/AM15	RLA File : 05/23/040/00373/AM15	Lic.No/Date:0510392141 25.11.2014	Deferred date:26.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. A deficiency letter has also been issued by DC (MSME) to the firm for seeking some information/documents vide their letter dated 04.02.2015. The case defer for re-listing on 26.02.2015.

16	Case No.: 13/39/84-ALC3/2014	Party Name: TIRUPATHI NONWOVEN PVT. LTD	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Deferred
	HQ File 01/84/050/00324/AM15	RLA File : 50/24/040/00011/AM15	Lic.No/Date:5010002168 26.11.2014	Deferred date:26.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. A deficiency letter has

also been issued by DC (MSME) to the firm for seeking some information/documents vide their letter dated 04.02.2015. The case defer for re-listing on 26.02.2015.

17	Case No.: 12/39/84-ALC3/2014	Party Name: UNIVERSAL HAIR INDUSTRY	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Deferred
	HQ File 01/84/050/00323/AM15	RLA File : 04/24/040/00237/AM15	Lic.No/Date:0410159864 10.12.2014	Deferred date:26.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Human hair processed	230 Kgs	Human hair raw	250 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

18	Case No.: 10/39/84-ALC3/2014	Party Name: HIJAZ KURODA GLOVES COMPANY PVT LTD	Meet No/Date:39/84-ALC3/2014 29.01.2015	Status: Deferred
	HQ File 01/84/050/00321/AM15	RLA File : 04/24/040/00227/AM15	Lic.No/Date:0410159894 17.12.2014	Deferred date:26.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm did not submit CAD/CAM, measurement. Therefore, it was decided to ask the firm for the same and defer the case for re-listing on 26.02.2015.

Manual Agenda Cases

(19)

Case No.517	M/s Gaurav International
NC 39/AM-15, dt. 29.01.2015	File No.01/84/171/195/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510391233 dated 19.09.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments and defer the case for re-listing on 12.02.2015.

(20)

Case No.518	M/s R.R. Fashion Fabrics, Chennai.
NC 39/AM-15, dt. 29.01.2015	File No.01/84/162/1155/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410092795 dated 19.12.2007	





Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen yarn Dyed Fabrics (Flax/Linen Dyed Fabrics)	1225.310 Kgs	100% cotton printed woven poplin fabric, GSM 110+-10%	32515 Sqms
2.	45% cotton 55% Linen Dyed Fabrics	404.060 Kgs	100% Wet Spun linen yarn	237.790 Kgs(including 7% wastage)

The GSM and Denier should be match in export and import both.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.519	M/s Modelama Exports Ltd.
NC 39/84/AM-15 dt 29.01.2015	File No.01/84/171/139/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510268422 dated 19.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 26.02.2015.

(22)

Case No.520	M/s M Chelsea Mills, Gurgaon.
NC 39/AM-15, dt. 29.01.2015	File No.01/84/171/125/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.02.2015.

(23)

Case No.521	M/s M Chelsea Mills, Gurgaon.
NC 39/AM-15, dt. 29.01.2015	File No.01/84/171/124/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510389084 dated 25.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.02.2015.

(24)

Case No.522	M/s Chelsea Mills, Gurgaon.
NC 39/AM-15, dt. 29.01.2015	File No.01/84/171/117/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510361798 dated	

02.08.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 12.02.2015.

(25)

Case No.523	M/s Everest Tannery Pvt. Ltd
NC 39/AM-15, dt. 29.01.2015	File No. 01/84/050/00080/AM15
Re-fixation of input output norms in respect of Advance Authorization No. 0610037301 dated 05.05.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP. As informed by the representative of the DIPP they have sought comments/views of CLE/CLRI in the matter. Therefore it was decided to await the same and defer the case for re-listing on 19.02.2015.

